

**S.JAGANNADHAM,
REGISTRAR (VIGILANCE)**



**HYDERABAD
DT:05.12.2013.**

ROC.NO. 7496/2013-B.SPL.

Sir / Madam,

**SUB: 13th FINANCE COMMISSION - SPECIAL MAGISTRATES -
EXTRAORDINARY LEAVE (LEAVE ON LOSS OF PAY) -
Delegation of powers to the respective Principal District Judges / Unit
Heads, in the State for granting Extraordinary Leaves, upto one month to
the Special Magistrates working on consolidated pay in the State - Certain
instructions - Issued.**

**REF: 1 G.O.Ms.No.35, Law (L.A & J - Home Courts.C) Dept., dated
31.03.2011.
2 High Court's Letter ROC No: 701/E1/2010, Dated: 19.07.2011.**

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With reference to the above mentioned subject, I am, to state that the Retired Judicial Officers who were appointed as Special Magistrates to preside over the Special Magistrate Courts, were entitled only for 15 days of Casual Leaves during the calendar year and the said leave is being granted by the respective Principal District Judges / Unit Heads. In addition to the said casual leaves, the Special Magistrates are also applying the leave on loss of pay (Extraordinary Leave) due to various reasons and the respective Unit Heads are forwarding the said leave applications to the High Court for necessary orders in the matter. As such, for placing the same before the Hon'ble Portfolio Judges, the High Court is facing much inconvenience in making the alternative arrangements to the said Courts, and also forced to make unnecessary correspondence with the respective Unit Heads.

In view of the above, I am, directed to inform you that, if any, Extraordinary Leave applications are submitted by the Special Magistrates, then the respective Principal District & Sessions Judges / Unit Heads, in the State are hereby empowered to grant the said Extraordinary Leaves (Loss of Pay), upto one month at a stretch, by making necessary alternative arrangements to the said

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Court, since the drawing of consolidated salary and granting of Casual Leaves are under the control of the respective Principal District & Sessions Judges / Unit Heads. If, the leave application submitted by the Special Magistrates is exceeding more than one month at a stretch, then the said application have to be forwarded to the High Court for consideration.

Therefore, here after all the Principal District & Sessions Judges / Unit Heads are directed not to forward the Extraordinary Leaves (Loss of Pay), applications of the Special Magistrates working on consolidated pay in those Courts upto one month and the same be granted by the respective Principal District & Sessions Judges / Unit Heads, as in the case of the Casual Leaves. If the Extraordinary Leaves (Loss of Pay), applied by the Special Magistrates for more than one month then the same may be forwarded to the High Court, well in advance, by making necessary in-charge arrangements, for consideration.

I am, therefore, request you to communicate the same to all the Special Magistrates working in your Unit / District, for information.

Yours faithfully,

S. Jayaram
REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad
2. The Chief Judge, City Small Causes Court, Hyderabad
3. The Metropolitan Sessions Judge, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Ádilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.